

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 312**

IA-3316/2024

**IN**

**IB-3398(ND)/2019**

**IN THE MATTER OF:**

Shriji Diamonds

.... Petitioner/Applicant

Vs.

Badri Sarraf Jewels

.... Respondent

**Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 19.07.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**

**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**

**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :

For the Liquidator : Mr. Sohaib Khan, Adv.

**ORDER**

**IA-3316/2024**

The Authorization for Assignment (AFA) filed by the Liquidator is taken on record, subject to all just exceptions.

IA-3316/2024 **disposed of.**

The Liquidator shall take steps for listing the main matter (IB-3398(ND)/2019).

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Ajay

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**